GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION NO. 1587

TO BE ANSWERED ON 26th July, 2016

Spurious Drugs

1587. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has any information regarding overcharging and selling of spurious and substandard medicines and if so, the details thereof during each of the last three years;
- (b) the number of agencies working under the Government in this regard; and
- (c) the names of agencies which conducts periodic checks and inspections and detected the said illegal activities during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a) to (c): Under Drugs and Cosmetics Act, 1940 and Rules made thereunder, the regulatory control over the drugs imported into the country is exercised by the Central Government through the Central Drugs Standard Control Organization (CDSCO), while the manufacture, sale and distribution of drugs is regulated by the State Drugs Control Authorities appointed by the respective State/U.T. Governments.

The NPPA monitors the prices of both scheduled and non-scheduled formulations including imported scheduled formulations. Wherever instances of manufacturers/ importers charging prices higher than the prices fixed by the Government/ NPPA are noted/ reported, these cases are examined in detail. Since inception of NPPA, there are 1435 cases as on 31.05.2016

where demand notices have been issued by NPPA to pharmaceutical companies. Action for recovery of the overcharged amount along with interest thereon is a continuous process and NPPA takes action as per the provisions of DPCO'1995/ DPCO'2013 read with Essential Commodities Act 1955.

Isolated cases of Not of Standard Quality drugs/Spurious drugs have been reported in the country. A statement on the number of cases of Not of Standard Quality / Spurious drugs reported, during last three years 2013-14, 2014-15 and 2015-16 as received from all State Drug Control Authorities and Union Territories, are enclosed herewith as Annexure-I.

Number of samples tested and enforcement actions taken by State Drugs Controller during 1st April 2015 to 31st March 2016

2	Andhra Pradesh Arunachal Pradesh	2711	113 17	90	Nil					
	Pradesh	231	17	2 /1		Nil	Nil	1614601	-	-
	Assam			2 (1 Surious + 1 misbrand ed)	Nil	Nil	Nil	Nil	Nil	Nil
3	2 100UIII	795	21	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar***	354	3	Nil	Nil	Nil	3	Nil	33	FIR-03 Suspend-01 Cancaled-11 Prosecution-15
5	Goa	521	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	13425	448	8	42	0	0	0	18	Under Investigation
7	Haryana	2262	38	3	3	Nil	1	Nil	65	Licenses suspended/cancelled/p rosecution launched, under Drugs and Cosmetics Act.
	Himachal Pradesh	936	24	Nil	1	Nil	Nil	Mostly Govt. Supply	1	a) Under Investigation b) FIR filed
	Jammu & Kashmir	2565	54	1	1	Nil	Nil	2,704,443	Nil	Nil
10	Karnataka	8086	563	Nil	1	O2 Cases filed earlier decided during this period	Nil	Value of NSQ drug seized Rs. 33,66,850	Nil	Nil
11	Kerala	5220	152	Nil	Nil	Nil	Nil	Nil	Nil	Nil
	Madhya Pradesh	1622	24	Nil	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	3778	351	31	(31) In all cases, prosecution orders are issued	8	1	Rs.1,01,58, 938/-	14	-
14	Manipur	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya	131	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil

16	Mizoram	98	7 (1 Sampl e is Misbra nded)	Nil	Nil	Nil	Nil	Rs. 15 Lacs.	Nil	Nil
17	Nagaland	25	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa*	3678	93	1	26	Nil	1	641583/- Spurious drugs	845	52 Seizure
19	Punjab	2791	165	37	3 Action under process in rest of cases	Under trial	2	2,51,06,982	416	3 court cases have been launched, 18 FIR have been lodged, Rest of the cases are under investigation
20	Rajasthan	3297	208	3	26	-	-	2026.50	-	-
21	Sikkim	105	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9842	478	4	3	Nil	Nil	Nil	555 raids have been conducte d during the said period against the sales premises	460 Sanction orders have been issued for launching prosectuions before the concerned court (Cases detected before 01.04.2015)
23	Tripura	627	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7326	782	45	119	Nil	48	Rs 85,32,071/-	1316	FIR-56, persons arrested-48, Total seizure- Rs.85,32,071/-
25	West Bengal	722	24	1	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	84	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	151	5	Nil	Nil	Nil	Nil	Rs. 22,976/-	4	Two Prosecution launched against the firm in the Hon'ble Court & remaining three under investigation
29	Delhi	40	9	5	5	Nil	3	10 Lakhs	18 **	59 firms were found contravening various provision of D & C Rules, 1945. Action against erring firms has been inititated as per rules. In 2 cases sub-standard/spurious drugs worth approximately 59 lakhs were seized by delhi police and in one case drug (Oxytocin) worth 10 laksh were seized.
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

31	Daman & Diu	7	Nil	Nil	NA	Nil	Nil	Nil		Nil	NA
32	Lakshadwee p	Nil	Nil	Nil	Nil	Nil	Nil	Nil		Nil	Nil
33	Chattisgarh	33	12	Nil	Nil	Nil	Nil	2,000		2	Case is under investigation
34	Jharkhand	573	29	Nil	26	Nil	-	-		52	18 FIR
35	Uttarakhand	88	17	-	-	-	-	-		-	-
36	Telangana	2462	25	3	2	-	-	661000/-		309	3- NSQ 2-Under Investigation 20 Seized under investigation 7 Prosecution Launched and others are under departmental Action taken
Tota	74,58 6	3703	234	289	2	59	5531347 + Govt. Sup		3648	-	

(*) = Data as on April 2015 to Feb 2016

^{(**)=} Includes 02 raids with Delhi Police officers

^{(***)=} data as on 1st April 2015-30th Sept. 2015)